

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO.HC.VII-129/2006/7162/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,

Shri N. U. Ahmed,
Addl. District & Sessions Judge,
Bijni, Chirang.

Dated Guwahati the 2nd December, 2019.

Sub: **Vehicle permission.**

Ref:- Your letter No.ADJ.B.VI-2/2019/4303 dated 28.11.2019.

Sir,

With reference to the above, I am directed to inform you that, you have been granted permission to proceed to Guwahati in the afternoon of 04.12.2019 by your Govt. allotted vehicle, at your own cost, subject to your prayer for casual leave on 05.12.2019 along with station leave permission from the evening of 04.12.2019 (after Court works) till the morning of 06.12.2019 is granted by the Hon'ble District & Sessions Judge, Chirang.

Yours faithfully,

sdl-

7164 **JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-129/2006/7163-1A, dated 2.12.19

Copy to:

1. District and Sessions Judge, Chirang.
2. The Systems Analyst, Gauhati High Court.

20/12/19
JT. REGISTRAR (VIGILANCE)

Ratan